

**H.P. STATE POLLUTION CONTROL BOARD**

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. HPPCB/OA No. 345/2024-  
To

7394

Dated: 31.8.2024

The Registrar General,  
National Green Tribunal,  
Principal Bench, New Delhi.**Subject: Compliance of order dated 05/04/2024 passed by the Hon'ble NGT in OA No. 345/2024 titled Rang Lal v/s Aditya Industries.**

Sir,

In the above-cited matter, an application was filed by Sh. Rang Lal, village Mainthapal, Post Moginand, Himachal Pradesh-173030 with the complaint that Aditya industries is located near his house and is causing the noise pollution and in spite of complaint to the authorities, no action has been taken.

In this matter, the Hon'ble NGT vide order dated 05.04.2024 passed following directions:-

*"...2. We are of the view that HPPCB is required to duly look into the grievance of the Applicant and if the industrial unit in question is violating the environmental norms, then adequate appropriate steps are required to be taken to prevent it.*

*3. Hence, we dispose of the OA directing the Member Secretary, HPPCB to duly consider the grievance and take appropriate remedial action within a period of two months and submit action taken report before the Registrar General of the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary, the matter will be listed for consideration before the Bench....."*

In compliance to the above directions of Hon'ble NGT, Action Taken/Compliance Report of HPPCB is enclosed herewith, which may kindly be taken on record please.

(Encl: As above)

Signed by

Anil Joshi

Date: 31-08-2024 10:52:02

**Anil Joshi, (IFS)**  
**Member Secretary,**  
**HPSPCB, Shimla.**

**Action Taken Report in compliance to the order dated 05.04.2024 passed by the Hon'ble NGT in OA No. 345/2024 titled Rang Lal v/s Aditya Industries.**

**Brief Background**

The Complainant Sh. Rang Lal, Village Rampur Jattan, P.O Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P registered an online complaint through CM Seva Sankalp Portal of State Govt. vide complaint no. 923469 dated 13.12.2023 against M/s Aditya Industries, Village Rampur Jattan, P.O. Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P w.r.t. noise pollution caused by aforementioned unit.

Further Sh. Rang Lal submitted a letter petition to Hon'ble NGT, which has been registered as Original Application No. 345/2024 titled as Rang Lal vs Aditya Industries and vide order dated 05.04.2024 following directions have been issued-

***"...We are of the view that HPPCB is required to duly look into the grievance of the Applicant and if the industrial unit in question is violating the environmental norms, then adequate appropriate steps are required to be taken to prevent it.***

***Hence, we dispose of the OA directing the Member Secretary, HPPCB to duly consider the grievance and take appropriate remedial action within a period of two months and submit action taken report before the Registrar General of the Tribunal by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary, the matter will be listed for consideration before the Bench."***

**Action Taken by HPSPCB:**

In reference to the afore-said complaint and in compliance to the directions issued by Hon'ble NGT, the inspection of the unit in question was conducted on 30.12.2023, 07.03.2024, 21.03.2024, 12.04.2024 and 03.05.2024 by the officials of Regional Office, Paonta Sahib, HPSPCB in presence of the complainant/applicant and representatives of the unit. The detailed action taken report in this matter is as follows:-

In reference to the complaint received through CM Seva Sankalp online portal, the inspection of the unit was carried out by JEE-1, HPSPCB Paonta Sahib on 30.12.2023 along with the complainant/applicant i.e. Sh. Ranglal Chaudhary and the

unit's representative i.e. Sh. Surinder Jain. The unit in question i.e. **M/s Aditya Industries, Rampur Jattan, Kala Amb** is engaged in manufacturing of MS Ingots/Billets and Rolled Products/MS Bars. The detailed inspection of the unit is attached herewith as **Annexure-1**. The complainant's house is at a distance of approximately 80-100 m from the unit. It was observed that, the part of area of the unit was open towards the house of complainant, which was required to be covered.

The noise monitoring at the boundary wall of unit was also carried out on 30.12.2023 by the official of State Board in the presence of complainant and representative of unit. The results are tabulated as below:-

**Data Sheet for Ambient Noise Monitoring of M/s Aditya Industries, Rampur Jattan, Kala Amb, Tehsil Nahan, Distt. Sirmaur,H.P.**

Location:- <b>On the boundary wall of M/s Aditya Industries, Rampur Jattan, Kala Amb.</b>		Area Category:- <b>Not notified</b>	Date- <b>30.12.2023</b>
<b>When the unit is non operational</b>			
<b>Sr. No</b>	<b>Time Duration</b>	<b>dB(A) Leq</b>	
1	1150 Hr to 1220 Hr	66	
2	1230 Hr to 1300 Hr	68	
3	1320 Hr to 1350 Hr	70	
	Average	<b>68</b>	
<b>When the unit is operational</b>			
<b>Sr. No</b>	<b>Time Duration</b>	<b>dB(A) Leq</b>	
1	1400 Hr to 1430 Hr	69	
2	14:40 Hr to 1510 Hr	73	
3	1520 Hr to 1600 Hr	71	
	Average	<b>71</b>	

The avg. ambient noise level (day time) was observed **68 dB(A)** when the unit was non-operational and avg. noise level was observed **71dB(A)** when the unit was operational. The area where the unit is located is neither a notified residential area nor a notified commercial or industrial area, however, it is pertinent to mention here that the aforementioned unit is also surrounded by other industrial establishments and a kutchra (unmettled) road is located adjacent to the unit where vehicles are continuously plying. Further, the unit is also near the national highway, where continuous plying of vehicles can be observed throughout the day and night. It is

further submitted that during the noise monitoring, plying of vehicles on kutchra road and national highway and other industrial units/establishments were operational.

As observed above, the average ambient noise level (day time) was observed to be **68 dB(A)** even when the unit was non-operational and the average noise level when the unit was operational was observed to be **71dB(A)**. As a precautionary measure, directions were issued to the unit to provide noise insulation and completely cover the open area so as to provide relief to the complainant/applicant.

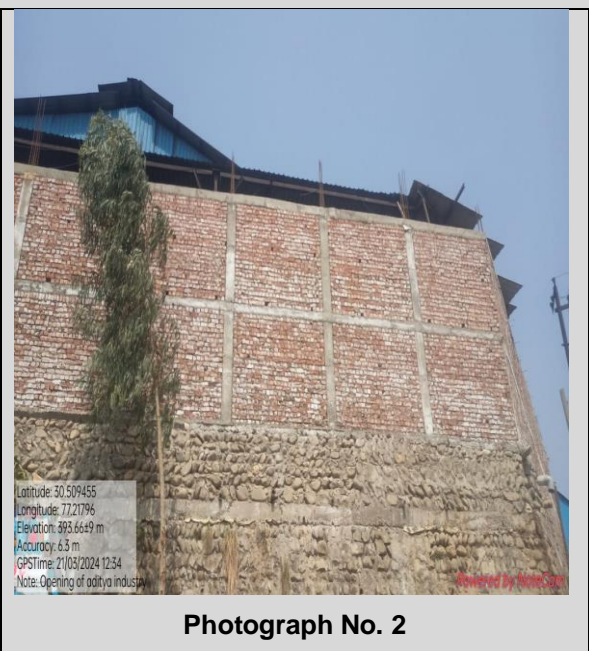
Thereafter, the site was again inspected on 07.03.2024 by Asstt Env. Engineer, Kala Amb, HPSPCB in presence of Sh Ranglal Chaudhary (complainant) and unit owner Sh. Surender Jain. It was observed that, in compliance to the directions issued by the State PCB, the unit had started construction work of brick wall. It was stressed upon by the complainant that the unit should cover the wall completely by providing brick wall/structure. The unit's representative requested further time to complete the remaining work.

The site was again inspected on 21.03.2024 by JEE-II, HPSPCB, Paonta Sahib along with complainant Sh. Rang Lal and representative of unit Sh. Lakshmi Chand Kaushal. It was observed that, the work of covering of open area towards complainant's house was under process. Approximately, 80% of the work of providing brick wall was found completed. The representative of the unit further requested time period of 30 days to completely cover the remaining open area; same was agreed by the complainant.

#### Photographs of the inspection conducted on 21.03.2024:



Photograph No. 1



Photograph No. 2



**Photograph No. 3**



**Photograph No. 4**

**Photograph No. 1 to 4 shows status of inspection of M/s Aditya Industry along with complainant and unit's representative on 21.03.2024.**

In order to verify the compliance to the directions issued by the State PCB and the Hon'ble NGT vide order dated 05.04.2024, the unit was again inspected by official of the State PCB on 12.04.2024 and 03.05.2024. As per the latest inspection, it was observed that, the unit has completely covered the open area towards complainant house with brick wall and metal sheets. Photographs are attached herewith.



**Photograph No. 5**



**Photograph No. 6**

**Photograph No. 5 and 6 shows status of status of M/s Aditya Industry as on 12.04.2024**



**Photograph No. 7**



**Photograph No. 8**



**Photograph No. 9**



**Photograph No. 10**

**Photograph No. 07 to 10 shows latest status of M/s Aditya Industries as on 03.05.2024**

Further, after the steps taken/compliance done by the unit, a 24 hours noise monitoring was carried out on 02.07.2024 to 03.07.2024 at the back side of boundary wall of the unit, in the presence of complainant Sh. Ranglal Chaudhary and Sh. Luxmi Chand Kaushal, representatives of M/s Aditya Industries, Rampur Jattan, Kala Amb, Tehsil Nahan, Distt. Sirmaur. Photographs are attached herewith.



Photograph No. 15



Photograph No. 16



Photograph No. 17



Photograph No. 18



**Photograph No. 19**



**Photograph No. 20**

**Photograph No. 15 to 20 shows status of 24 hours noise monitoring of M/s Aditya Industries along with complainant on 02.07.2024 to 03.07.2024**



**Photograph No. 21**



**Photograph No. 22**

**Photograph No. 21 and 22 shows status of vehicle plying during noise monitoring of M/s Aditya Industries along with complainant on 02.07.2024 to 03.07.2024**

The results of 24 hours noise monitoring are tabulated as below:-

<b>Location:</b> Back side boundary wall of M/s Aditya Industries, Rampur Jattan, Kala Amb		<b>Date-</b> 02.07.2024 to 03.07.2024.
<b>Day Time</b>		
<b>Sr. No</b>	<b>Time Duration</b>	<b>dB(A) Leq</b>
1	06: 00 AM to 10:00 PM	68.7
<b>Night Time</b>		
1	10:00 PM to 06: 00 AM	60.4

The results of ambient air w.r.t noise, indicates average noise level for day time (06:00 am to 10:00 pm) **68.7 dB(A)** and for night time (10:00 pm to 06:00 am) avg value was **60.4dB(A)**. The Noise monitoring report is attached herewith as **Annexure- 2**.

During the monitoring, it was observed that there is continuous plying of trolley mounted tractors, LMV and heavy loaded trucks on kutchra/unmettled road adjacent to the monitoring location and other industrial unit adjacent to the monitoring locations were operational.

As observed above, the unit has complied with the directions and has completely covered the open area towards complainant house with brick wall and metal sheets. Further, the unit is being regularly monitored by the State PCB from time to time.



**Regional Officer,  
HPSPCB, Paonta Sahib.**

## Annexure-1

1.	<b>Name &amp; Complete Address of the Industry</b>	:	M/s Aditya Industries, Village Rampur Jattan, P.O Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P GPS Location : 30.51100, 77.21876
	<b>Name of the Contact person with Mobile and Email ID</b>	:	Sanjay Jain (Occupier)- 98160-75099 email: works@jaibharatsteel.com
2	<b>Date of commissioning of the Unit</b>	:	2005
3	<b>Type of Industrial Sector</b>	:	Steel and steel products using various furnaces like blast furnace /open hearth furnace/ induction furnace / arc furnace / submerged arc furnace / basic oxygen furnace /hot rolling reheated furnace
4	<b>Status of Operation</b>	:	In Operation : <b>Yes</b>
5	<b>Product –wise Raw Material Consumption in TPA</b>	:	1. MS Scrap/Sponge- 106800 MTPA 2. MS Ingots/Billets- 17700 MTPA
6	<b>Product –wise Manufacturing Capacity in TPA (As per Consents)</b>	:	1. MS Ingots/Billets- 86400 MTPA 2. Rolled Products/MS Bar- 103680 MTPA
7	<b>Product –wise present production in TPD</b>	:	1. MS Ingots/Billets- 86400 MTPA 2. Rolled Products/MS Bar- 103680 MTPA Copy of last Renewal of Consent to Operate granted to the unit is attached herewith as <b>Annexure-I</b>
8	Status of validity of Consents and Authorization		
9	<b>Consent under Water Act, 1974</b>	:	Renewal of Consent under Water Act, 1974 issued on 23.11.2023 is valid till 31.03.2027
10	<b>Consent under Air Act, 1981</b>	:	Renewal of Consent under Air Act, 1981 issued on 23.11.2023 is valid till 31.03.2027.
11	<b>Authorization issued under Hazardous and Other Waste (M&amp;TM) Rules, 2016 as amended.</b>	:	Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended vide authorization no. SIR-251 valid till 31.03.2029. Copy is attached herewith as <b>Annexure-II</b>
12	<b>Sources of Water Intake</b>	:	Water Tanker+ Department of Industries Connection
13	<b>Water Consumption (in Kilo Liters per Day)</b>	:	28 KLD
14	<b>Waste Water Generation (in Kilo Liters per Day )</b>	:	Domestic:-4.5 KLD
15	<b>Details of Waste Water Treatment Facilities</b>	:	<ul style="list-style-type: none"> <li>The water is used for cooling activities and same is being recycled in the process.</li> <li>For the treatment of waste water from manpower. The unit has provided STP of capacity 30 KLD</li> </ul>
16	<b>Installed Capacity in KLD</b>	:	STP- 30 KLD

17	As observed during the visit, STP is having unit operations such as	:	<ul style="list-style-type: none"> <li>The STP provided by the unit for treatment of sewage consists of primary, biological and tertiary treatment i.e. activated carbon filter and pressure sand filter. The treated water is reused within the unit for cooling and gardening activities.</li> </ul>
18	Mode of treated and untreated effluent discharge disposal as observed during visit	:	<p>Total treated waste water generation from STP : 4.5 KLD  Total 4.5 KLD treated waste water generated within unit for gardening and cooling purpose. The process water used for cooling is recycled.</p>
19	Analysis results of the actual sample collected from STP outlet/Stack during the visit.	:	<p>The sample of final outlet of STP was collected on 28.11.2023. The analysis results of the collected sample vide report No: 11150293/W-10514 dated 20.12.2023 indicates parameters within prescribed limit. <b>Annexure-III</b></p> <p>The sample of Stack emission was collected on 07.10.2023. The analysis results of the collected sample vide Report No: 10848699/A-9802 dated 21.10.2023 indicates parameters within prescribed limit. <b>Annexure-IV</b></p>
20	Main observations made during the visit (mainly covering the aspects such as commissioning date of the unit, raw material used, products manufactured with quantities, validity of consents, authorization, main raw materials used, manufacturing capacity with present production details, sources of raw water consumption, waste water generation ( domestic and industrial ), work zone area conditions, ETP condition, ETP Sludge generation quantity, ETP Sludge storage condition, mode of ETP sludge treatment and its final disposal, Compliance to the treated effluent discharge norms as per analysis results of the samples collected during the visit, mode of disposal of treated effluent, housekeeping condition, and any other relevant issues).	:	<ol style="list-style-type: none"> <li>The unit is in the name &amp; style of M/s Aditya Industries, and is located at Village Rampur Jattan, P.O Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P.</li> <li>The HP OCMMS IDs of the units is <b>12767</b>.</li> <li>The unit has been kept under the Orange- Large Category and classified under the type- 2063-Steel and steel products using various furnaces like blast furnace /open hearth furnace/ induction furnace / arc furnace / submerged arc furnace / basic oxygen furnace /hot rolling reheated furnace as defined by the Central Pollution Control Board.</li> <li>The unit is engaged in manufacturing of MS Ingots/Billets @86400 MTPA and Rolled Products/MS Bar@103680 MTPA by using raw materials 1. MS Scrap/Sponge @ 106800 MTPA and MS Ingots/Billets @17700 MTPA.</li> <li>The unit had been granted approval of setting up the installation of induction furnace and rolling mill and manufacturing of steel roll products at KalaAmb, Distt, Sirmaur, H.P by Director of Industries vide letter No.Ind.Dev.F.(34)Regn.(L &amp; M)-247-2003 dated 07.12.2004 and commencement of commercial production certificate vide Department of Industries, Sirmaur letter No.304 dated 20.04.2006.</li> <li>The consent to Establish under the provisions of Water (Prevention &amp; Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention &amp;Control of Pollution) Act, 1981 granted to the unit vide HPSPCB Head Office Shimla letter No.14245-49 dated 16.11.2004 and same has been renewed time to time by State Board. Renewal of consent to Operate under the provisions of Water (Prevention &amp; Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention &amp;Control of Pollution) Act, is valid till 31.03.2027. Copy of latest RCOP is already attached as <b>Annexure-I</b></li> <li>Authorization under Hazardous and Other Waste (M&amp;TM) Rules, 2016 as amended is valid till 31.03.2029. Copy of same is already attached as <b>Annexure-II</b></li> <li><b>The Environment Clearance for expansion of manufacturing capacity of MS Ingots/Billets – 21,600 MTPA to 86, 400 MTPA and Rolled Products- 36,000 MTPA to 1,03,680 MTPA has been granted to the unit from Ministry of Environment, Forest and Climate Change dated 28.02.2020. Copy is attached herewith as Annexure-V</b></li> </ol>

			<p>9. To meet the daily water requirement for process and domestic needs, the unit has provided DIC connection along with water tanker facility.</p> <p>10. The water is used for cooling purpose in the unit which is being recycled back in the process. The waste water arising from 160 nos manpower, the unit has provided Sewage Treatment plant of capacity 30 KLD comprising of physical, biological and tertiary treatment in the form of Pressure sand filter and activated sand filter. The treated water approximately 4.5 KLD is used for gardening and cooling purpose.</p> <p>11. The unit has installed 2 nos, induction furnaces of capacity 12 Ton per batch each. The unit has provided separate side suction hoods on both induction furnaces. The exhaust is further connected with one cyclone followed by one bag house (400 bag filters). The exhaust from 2nd furnace is connected with one spark arrestor followed by one bag house (400 bag filters). The both exhaust are further connected with common stack of height 30 meters. The unit has also installed one Continuous Casting Machine (CCM) of 2 Strand CCM (4/7 m radius). The sample of stack emission was collected on 07.10.2023. The analysis results vide Report No: 10848699/A-9802 dated 21.10.2023 indicates parameters within prescribed limits. Copy of analysis results is already attached as <b>Annexure-IV</b>. The unit has not provided reheating furnace.</p> <p>12. The slag generated from the unit is disposed of to M/s J.B Rolling, Trilokpur Road, Kala Amb, Distt. Sirmaur, H.P. for further processing. The mill scale/iron dust generated from the unit is disposed of to M/s Maha Laxmi Impex for further processing.</p>
21	Any other relevant issues	:	<p>The Complainant Sh. Rang Lal, Village Rampur Jattan, P.O Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P registered an online complaint through CM Seva Sankalp Portal of State Govt. vide complaint no. 923469 dated 13.12.2023 against M/s Aditya Industries, Village Rampur Jattan, P.O Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P w.r.t noise pollution caused by aforementioned unit.</p> <p>In this context, the unit has been inspected by official of State Board and directions were accordingly issued to the unit and compliance has been ensured.</p>



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 267

Date: 23/11/2023

Industry Registration ID: 12767

Application No : 8249167

To,

Aditya Industries  
Village Rampur Jattan Nahan Road Kala Amb---Kala Amb  
Kalaamb  
Sirmaur  
173025

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2023/8249167
Consent valid from:	01/04/2021
Consent valid upto:	31/03/2027
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	Sanjay jain, (Partner)
Address of Industrial premises	Aditya Industries, Village Rampur Jattan Nahan Road Kala Amb---Kala Amb, Kalaamb,Sirmaur-173025
Capital Investment of the Industry	3336.31 lakhs
Category of Industry	Orange
Type of Industry	2063-Steel and steel products using various furnaces like blast furnace /open hearth furnace/ induction furnace / arc furnace / submerged arc furnace / basic oxygen furnace /hot rolling reheated furnace
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
MS Scrap/Sponge	106800	M.T./Year
MS Ingots/Billets	17700	M.T./Year

**Products (Name with quantity per day)**

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
MS Ingots/Billets	M.T./Year	86400	Nil	Used for manufacturing rolled products
Rolled Products/MS Bar	M.T./Year	103680	Nil	Used for structural and building construction work

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity	Quantity
STP	30 KL	6 KL

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	4.5	STP	Irrigation/Gardening
Boiler Cooling	22	Recycled	Recycle

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Chimney/hood	2	12	Induction Furnace	Electricity	650 units/MT
DG Sets	1	325	Diesel Generator	Diesel	20Ltr/hour

**Type of Air Pollution Control Devices installed**

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
2 nos bag house (400 nos bags in each bag),Cyclones & Stack	Others	Wed Jan 01 00:01:00 IST 2020	90%	PM= 30 mg/Mn3
Acoustically enclosed and Stack	DG Sets	Wed Jan 15 00:01:00 IST 2020	90%	PM<0.3g/KW-hr, CO,3.5g/KW-hr

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
2 nos of Induction Furnace of capacity 12 MT each	0.71 kg per hour	PM=30 mg/Mn3	22 mtr



Approved By  
Chairman  
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB, Paonta-Sahib for information and shall ensure the operation of the unit as per consent conditions & with adequate pollution control devices.



Anil Joshi, IFS  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

**9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
- 10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
  - 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
  - 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
  - 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
  - 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
  - 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
  - 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  - 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

### **C. SPECIAL CONDITIONS**

1. The total Effluent load should not be exceeded to the consented capacity and unit provide requisite Septic tank/ STP/ETP for handling and disposal of treated effluent.
2. The proponent should handle and dispose the Solid Waste as per the provisions of SWM Rules, 2016 or as amended.
3. The proponent shall not operate the unit beyond the consented capacity
4. This consent is subject to orders on any litigation pending in any Court of Law.
5. The unit shall apply for further renewal for CTE /CTO with completion of codal formalities, before the expiry of this consent.
6. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
7. The RO shall conduct the sampling of the STP within one month.



**By Order  
Chairman  
( H. P. State Pollution Control Board)**



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/12767

Date : 26/06/2024

To, M/s  
**Aditya Industries**  
 Village Rampur Jattan Nahan Road Kala Amb---Kala Amb  
 Nahan,Distt.Sirmaur(HP)

Subject: **Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.**

1. (a) Number of authorization : SIR-251  
 (b) Period of Authorization : 5 years  
 (c) Valid from : 26/06/2024  
 (d) Date of Expiry : 31/03/2029

### Details Of Authorization

S.No	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	30 Ltr/year	SSWML TSDF, Dabhota
2	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residue	360 MT/year	SSWML TSDF, Dabhota

### Recyclable hazardous wastes procured per annum

S.No	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)
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Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)
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2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2029 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
3. Aditya Industries, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
  - i) Annual return in Form-4 on or before the 30th day of June of every year.
  - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
  - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website [http://hppcb.nic.in/Notification/HWM/HWM\\_Notification.pdf](http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf).
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.



**Approved By**  
**Member Secretary**  
**( H. P. State Pollution Control Board)**

Copy to:

1. The Consent Branch, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Paonta Sahib, Distt. Sirmour for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Dhabota, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.



**Anil Joshi, IFS**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

**TERMS AND CONDITIONS OF AUTHORISATION**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The pers on authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returnsto the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shalltransfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
  - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
  - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
  - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
  - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
  - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
  - Copy 6 (Blue) To be sent by the receiver to the sender.
  - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.



**By Order**

**Member Secretary  
( H. P. State Pollution Control Board)**



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 11150293/W-10514

20/12/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **29/11/2023** from **Naveen Banyal , JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Outlet of STP of Aditya Industries, 139 Village Rampur Jattan Nahan Road Kala Amb---Kala Amb, Nahan Distt. Sirmaur, H.P. 173025** on dated **28/11/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **29/11/2023** to **20/12/2023** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	7.00	mg/L	30	Within Permissible Limit
2	pH	7.43		6.5-9.0	Within Permissible Limit
3	TSS	32.0	mg/L	99	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB**

Signed this on **20/12/2023**

**Remarks of Lab Head:**

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**Dr Kuldeep Negi, SO**  
(State Board Analyst)

**RL Paonta****From:**

H.P. STATE POLLUTION CONTROL BOARD,  
RL Paonta

**To:**

Aditya Industries  
139 Village Rampur Jattan Nahan Road Kala Amb---Kala Amb, Nahan,  
Distt.Sirmaur, H.P.173025



**H.P.STATE POLLUTION CONTROL BOARD  
REPORT BY STATE BOARD ANALYST  
(Stack/Ambient Air) Monitoring Report**

**Report No: 10848699/A-9802**

**21/10/2023**

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **09/10/2023** from **Jitender Singh, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Sampling port of stack of Aditya Industries, 139 Village Rampur Jattan Nahan Road Kala Amb---Kala Amb, Nahan** Distt. **Sirmaur, H.P. 173025** on dated **07/10/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **09/10/2023** to **21/10/2023** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	27.92	mg/Nm <sup>3</sup>	NA	NA

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **21/10/2023**

**Remarks of Lab Head:**

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**Dr Kuldeep Negi, SO  
(State Board Analyst)  
RL Paonta**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
RL Paonta

**To:**

Aditya Industries  
139 Village Rampur Jattan Nahan Road Kala Amb---Kala Amb, Nahan,  
Distt.Sirmaur, H.P.173025

**F. No. J-11011/201/2016-IA.II(I)**  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 (Impact Assessment Division)

Indira Paryavaran Bhawan  
 JorBagh Road, Aliganj,  
 New Delhi - 110003  
 E-mail: dirind-moefcc@gov.in  
 Tel: 011-24695368  
 Dated: 28.02.2020

To,

**M/s. Aditya Industries**  
 Village- Rampur Jattan, Nahan Road,  
 Tehsil Kala Amb Tehsil, District Sirmour,  
**Himachal Pradesh**  
 Email: [works@jaibharatsteel.com](mailto:works@jaibharatsteel.com)

Subject: Expansion of steel plant (21,600 to 86,400 TPA of MS Ingots/Billets) and Rolled Products (36,000 to 1,03,680 TPA) within the existing plant premises by **M/s. Aditya Industries** located at Village- Rampur Jattan, Nahan Road, Tehsil Kala Amb Tehsil, District Sirmour, **Himachal Pradesh- Environment Clearance - regarding.**

Sir,

This is reference to your online application vide proposal no. IA/HP/IND/122447/2018 dated 21<sup>st</sup> October 2019 in prescribed Form-2 along with copies of EIA/EMP report and other documents seeking Environmental Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at Sl. No. 3(a) Metallurgical Industries (Ferrous and Non-ferrous) under Category "B" EIA Notification, 2006. However, due to the applicability of general condition i.e., interstate boundary of Haryana and Himachal Pradesh, the project was appraised at the Central level as Category 'A'.

**Details Submitted by the Project Proponent:**

2. The application of M/s Aditya Industries was initially received in the Ministry on 5<sup>th</sup> May' 2016 for obtaining Terms of Reference (ToR) as per EIA Notification, 2006. The project was appraised by the Expert Appraisal Committee (Industry) [EAC(I)] during 6<sup>th</sup> meeting held on 30<sup>th</sup> May to 1<sup>st</sup> June 2016 and prescribed ToR to the project for undertaking detailed EIA study for obtaining environmental clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToR to the project on 11<sup>th</sup> August' 2016 vide F.No. J-11011/201/2016-IA-II(I).
3. The project of M/s Aditya industries located in Trilokpur Road, Kala Amb, village Rampur Jattan, Tehsil Nahan and Dist. Sirmaur. Himachal Pradesh State is for Capacity Enhancement of MS Ingots/Billets Production from 21600 TPA to 86400 TPA by addition of Two Induction Furnace of 12 MT each and Rolled products from 36000 TPA to 103680 TPA.
4. The total land of the existing project is 1.69 ha in which the expansion is proposed. It has been reported that no water body/water body exists around the project and

modification/diversion in the existing natural drainage pattern at any stage has not been proposed.

5. The topography of the area is mainly plain and reported to lie between 30°30'34.18"N to 30°30'37.83"N Latitude and 77°13'2.52"E to 77°13'7.77"E Longitude in Survey of India topo sheet No. H43L2, H43L3 at an elevation of 350m AMSL. The ground water table reported to ranges between 3.76 to 43.98m below the land surface during the pre-monsoon season and 2.98 to 37.35m below the land surface during the post-monsoon season.
6. No national park/wildlife sanctuary/biosphere reserve/tiger reserve/elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna. No Schedule-I species is found in the 10 km radius of the project site.
7. The process of project showing the basic raw material used and the various processes involved to produce the final output, waste generated in process.
8. MS Scrap, Ferro Alloys & MS Billets will be used as basic raw material to manufacture TMT Bar, Girder & Angels. Raw materials will be purchased from open market and transported to site through trucks.
9. The total fresh water requirement of the project is estimated as 28m<sup>3</sup>/day, which will be sourced from the DIC (Industries Department, and Govt. of Himachal Pradesh). Permission is granted by Industrial Area Development Agency, Kala-Amb, Distt- Sirmaur (HP) vide letter No.1101 dated 01/11/2018.
10. The permission has been obtained from Himachal Pradesh State Electricity Board (HPSEB) for required power supply. In case of Power failure DG set of 325 KVA Capacity would be used.
11. Baseline Environmental data generated during EIA study (study period Dec'15 to Feb'16) of M/s J.B Rolling mills, was used and an additional one-month study was conducted twice for June 2016 & from 15<sup>th</sup> Dec'18 to 16<sup>th</sup> Jan'19.
12. Ambient air quality monitoring has been carried out at ten locations. Monitored data of PM<sub>10</sub>: during 1<sup>st</sup> December 2015 to 29<sup>th</sup> February 2016 was 58.10 µg/m<sup>3</sup> to 88.70 µg/m<sup>3</sup>, for June 2016, 43.18 to 87.54 µg/m<sup>3</sup> and 63.71 to 89.31 µg/m<sup>3</sup> during 16<sup>th</sup> December 2018 to 15<sup>th</sup> January 2019; that of PM<sub>2.5</sub>: 21.41 to 48.58 µg/m<sup>3</sup> during 1<sup>st</sup> December 2015 to 29<sup>th</sup> February 2016, 21.41 to 48.58µg/m<sup>3</sup> during June 2016 and 28.84 to 46.73 µg/m<sup>3</sup> from 15<sup>th</sup> Dec 2018 to 16<sup>th</sup> Jan 2019; that of SO<sub>2</sub>: 4.10 to 19.90 µg/m<sup>3</sup> during 1<sup>st</sup> December'15 to 29<sup>th</sup> February 2016, 7.63 to 31.67 µg/m<sup>3</sup> during June 2016 and 8.94 to 20.75 µg/m<sup>3</sup> during 15<sup>th</sup> December 2018 to 16<sup>th</sup> Jan 2019; and that of NOx: 17.50 to 29.80 µg/m<sup>3</sup> during 1<sup>st</sup> December 2015 to 29<sup>th</sup> February 2016, 6.59 to 29.66 µg/m<sup>3</sup> during June 2016, and 16.31 to 32.12 µg/m<sup>3</sup> during 15<sup>th</sup> Dec 2018 to 16<sup>th</sup> Jan 2019. The results of the modelling study indicate that the maximum increase of GLC for the proposed project is just 2.35287µg/m<sup>3</sup> with respect to the PM<sub>10</sub>.
13. Ground water quality has been monitored in eight locations in the study area during 1<sup>st</sup> Dec 2015 to 28<sup>th</sup> Feb 2016. Water quality parameters observed are pH: 7.15 to 8.55, Total Hardness: 21 to 612 mg/l, Chlorides: 10 to 120 mg/l, Fluoride: (<0.1) mg/l. Heavy metals are within the limits. During June'16 pH:7.13-8.49, Chlorides:12-121 mg/l, Fluoride BDL (<0.1)mg/l and during additional one month study from 16<sup>th</sup> Dec, 2018 to 15<sup>th</sup> Jan, 2019,

the parameters observed are pH:7.14-8.77, Total Hardness: 59-596 mg/l, Chlorides: 16.44–110.14 mg/l, Fluoride: (<0.1) mg/l. Heavy metals are also within the limits.

14. Surface water samples were analyzed from eight locations during 1<sup>st</sup> Dec 2015 to 28<sup>th</sup> Feb 2016. The parameters observed are pH: 7.52 to 8.2, DO: 10.2 to 10.8 mg/l, BOD: 0.7 to 3.4mg/l, COD:4 to 4.5mg/l; during June'16, the parameters observed are pH:7.10 to 7.61, D.O:5.8 to 5.9 mg/l, BOD:<3 to 4.98 mg/l, COD:8.3 to 37.3 mg/l and during 16<sup>th</sup> Dec, 2018 to 15<sup>th</sup> Jan, 2019, the parameters observed are pH: 7.05 to 7.42, DO: 5.5 to 5.8 and BOD: <2 to 4.30 mg/l, COD: 6.45 to 32.27 mg/l.
15. Noise levels during monitoring period from 1st Dec, 2015 to 28<sup>th</sup> Feb, 2016 are in the range of 47.52 to 65.27 dB(A) during daytime and 42.18 to 54.85 dB(A) during night time, During June'2016 values observed were 48.40- 58.60 at day time and 41.80 - 50.20 at Night time & during additional one month study from 16<sup>th</sup> Dec, 2018 to 15<sup>th</sup> Jan, 2019 are in the range of 47.18 – 65.25dB (A) at day time and 43.69 - 54.88 dB (A) at night time.
16. No R&R is involved. It has been envisaged that no families to be rehabilitated.
17. It has been reported that a total of 17 TPD of Slag, 9 TPD of Mill Scale and 1.0 TPD of APCD dust will be generated due to the project, out of which mill scale will be sold, slag after metal extraction will be sent to paver block industry for interlock block making. APCD waste will be sent to TSDF site for proper disposal. It has been envisaged that an area of 0.57ha will be developed as green belt around the project site to attenuate the noise levels and trap the dust generated due to the project development activities.
18. It has been reported that the Consent to Operate from the Himachal Pradesh State Pollution Control Board obtained vide Certificate No. HSPCB/PCB-ID12767/2070-72 dated 09/08/2018. This consent is valid up to 31/03/2021.
19. Public Hearing of the project was held on 19.06.2018 at Project site under the Chairmanship of District Collector, Sirmaur District for production of 86,400 TPA of Billets/Ingots and 1,03,680 TPA of MS rolled products (TMT Bar, Girders& Angels etc). The issues raised during Public Hearing are employment, pollution control and Providing Health Facility. The action plan for issues raised during Public Hearing was prepared with an amount of Rs. 11.50 lakhs which is to be implemented within two years.
20. The capital cost of the project is Rs.1146.31 Lakh and the capital cost for environmental protection measures is proposed as Rs 224.5 Lakhs. The annual recurring cost towards the environmental protection measures is proposed as Rs 66.5 Lakhs.
21. The employment generation from the proposed project / capacity enhancement is 210.
22. Greenbelt will be developed in 0.57 Ha which is about 33 % of the total acquired area. A 10m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2000 trees per hectare. Total no. of 2040 saplings will be planted and nurtured in 0.57 hectares. Rs 15.00 Lakhs shall be earmarked for green belt development as an activity for EMP. This will be done in consultation with Forest Department as well as with the concerned village Panchayat.
23. The proponent has mentioned that there is no court case or violation under EIA Notification to the project or related activity.

24. **Consultant:** Shivalik Solid Waste Management Limited, 1<sup>st</sup> Floor, SCO 20-21, Near Hotel Dolphin, Baltana, Zirakpur, Punjab 140604, Certificate No. NABET/EIA/1922/RA 0128, Sr. No. 140, Rev. 78, Oct 15, 2019.

**Observations of the Committee:**

25. The project is located within 10 km from interstate boundary of Haryana and Himachal Pradesh States. Though the project activity is covered under Category- B, due to the applicability of general condition in the EIA Notification, 2006, the project is appraised at central level as Category –A.

**Recommendations of EAC:**

26. The proposal was reconsidered in the Reconstituted Expert Appraisal Committee (REAC) meetings held during 27-29<sup>th</sup> November, 2019. After detailed deliberations, the Committee recommended the proposal for grant of Environmental Clearance under the provisions of the EIA Notification, 2006 subject to following specific conditions in addition to the applicable general conditions as per the Ministry's Office Memorandum no. 22-34/2018-IA.III dated 9/8/2018.
27. The Ministry considered the above recommendation of EAC and here by decide to accord Environmental Clearance for expansion of existing steel plant of M/s Aditya Industries, i.e, 'expansion of steel plant (21, 600 to 86,400 TPA of MS Ingots/Billets) and Rolled Products (36,000 to 1,03,680 TPA) within the existing plant premises located at village Rampur Jattan, Nahan Road, Tehsil Kala Amb Tehsil, District Sirmour, Himachal Pradesh' along with following specific and general conditions.

**A. Specific Conditions:**

- i. Minimum 10 m wide green belt shall be developed around the boundary of the factory. The total green belt area shall not be less than 33% of the total area.
- ii. PP shall adopt hot charging practices. Only in case of emergency re-heating furnace shall be used with Furnace Oil as fuel.
- iii. No coal usage shall be permitted in the reheating furnace.
- iv. Monitorable ground water recharge system shall be adopted and the amount of rain water recharged shall be more than the water consumed annually.
- v. Zero liquid discharge shall be adopted.
- vi. Particulate matter emission from the stacks shall be less than 30mg/Nm<sup>3</sup>.
- vii. Check dam shall be constructed on the drains emerging from the plant and leading to the rivulets.
- viii. CER of Rs.11.5 lakhs shall be spent in two years.
- ix. Dedicated Environment Management Cell shall be set up.

**B. General Conditions**

**I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.

- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

## **II. Air quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31<sup>st</sup> March 2012 (applicable to IF/EAF) as amended from time to time; S.O. 3305 (E) dated 7th December 2015(Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. The project proponent shall install system carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)
- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality / fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources.

- vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- ix. The project proponent shall use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- x. The project proponent shall provide covered sheds for raw materials like scrap and sponge iron, lump ore, coke, coal, etc.
- xi. The project proponent shall provide primary and secondary fume extraction system at all melting furnaces.
- xii. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.

### III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31<sup>st</sup> March 2012 (applicable to IF/EAF) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Adhere to 'Zero Liquid Discharge'.
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
- vii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off

- viii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- ix. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

#### **IV. Noise monitoring and prevention**

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

#### **V. Energy Conservation measures**

- i. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
- ii. Practice hot charging of slabs and billets/blooms as far as possible.
- iii. Ensure installation of regenerative type burners on all reheating furnaces.
- iv. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- v. Provide the project proponent for LED lights in their offices and residential areas.

#### **VI. Waste management**

- i. Used refractories shall be recycled as far as possible.
- ii. Oily scum and metallic sludge recovered from rolling mills ETP shall be mixed, dried, and briquetted and reused melting Furnaces
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- v. Kitchen waste shall be composted or converted to biogas for further use.

#### **VII. Green Belt**

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

### **VIII. Public hearing and Human health issues**

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

### **IX. Corporate Environment Responsibility**

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1<sup>st</sup> May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the plants shall be implemented.

### **X. Miscellaneous**

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of


which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of

Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.


- xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This issues with the approval of Competent Authority.

  
(A.K. Agrawal)  
Director

**Copy to:-**

1. **Secretary**, Department of Environment, Government of Himachal Pradesh, Secretariat Shimla.
2. **Deputy Director General of Forests(C)**, Ministry of Environment, Forest and Climate Change, Regional Office (NCZ), Pearson Road, P.O. New Forest, Forest Research Institute (FRI) campus, Dehradun - 248006.
3. **Chairman**, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office complex, East Arjun Nagar, New Delhi-1100032.
4. **Member Secretary**, Central Ground Water Authority, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011.
5. **Chairman**, Himachal Pradesh State Pollution Control Board, Paryavaran Bhavan, Phase-III, New Shimla - 171 009.
6. **District Collector**, Sirmour District, State Himachal Pradesh.
7. Guard File/Record File/Monitoring File.
8. MoEF&CC Website.

  
(A.K. Agrawal)  
Director



# ECON LABORATORY & CONSULTANCY

(ISO: 9001, 14001 & 45001 Certified & MOEF & CC Recognized Laboratory)

Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun, Uttarakhand - 248003



## TEST REPORT

<b>Name &amp; Address of client:</b>	<b>ULR No.</b>	TC550724000004477F
M/s. ADITYA INDUSTRIES Vill.: Rampur Jattan, Nahar Road, Kala Amb, Distt.: Sirmour, H.P.	<b>Reporting Date:</b>	03/07/2024
	<b>Receipt Date:</b>	02/07/2024
	<b>Period of Testing:</b>	02/07/2024-03/07/2024
	<b>Format No.:</b>	7.8 F-01
	<b>Party Reference No.:</b>	By Mail

### SAMPLE DESCRIPTION

: AMBIENT NOISE MONITORING

### General Information

Sample Collected by	: Lab Representative
Sampling Location	: Back Side of Boundry Wall
Instrument Used	: Sound Level Meter
Instrument Code	: ECON/SLM/01
Instrument Calibration Status	: Calibrated
Meteorological condition during monitoring	: Clear Sky
Date of Monitoring	: 02/07/2024-03/07/2024
Time of Monitoring	: 10.30 AM to 10.30 AM
Ambient Temperature (°C)	: Min.25.0, Max. 35.0
Surrounding activity	: Human & Vehicular Activities
Scope of Monitoring	: Regulatory Requirement
Control measure if any	: No
Sampling & Analysis Protocol	: CPCB Guideline & IS:9989:1981, RA2020
Parameters Required	: As per Work Order

## TEST RESULT

S. No.	Parameters	Test Method	Test Results	Units
1.	Equivalent Noise Level (6.00 AM to 10.00 PM) Day Time	IS:9989:1981 RA2020	68.7	dB
2.	Equivalent Noise Level (10.00 PM to 06.00 AM) Night Time	IS:9989:1981 RA2020	60.4	dB
<b>Requirement as per CPCB Guideline</b>				
		<b>Day</b>	<b>Night</b>	
1.	Industrial Area, dB	75	70	
2.	Commercial Area, dB	65	50	
3.	Residential Area, dB	55	45	
4.	Silence Area, dB	50	40	

\*\*\*End of Report\*\*\*

CHECKED BY :

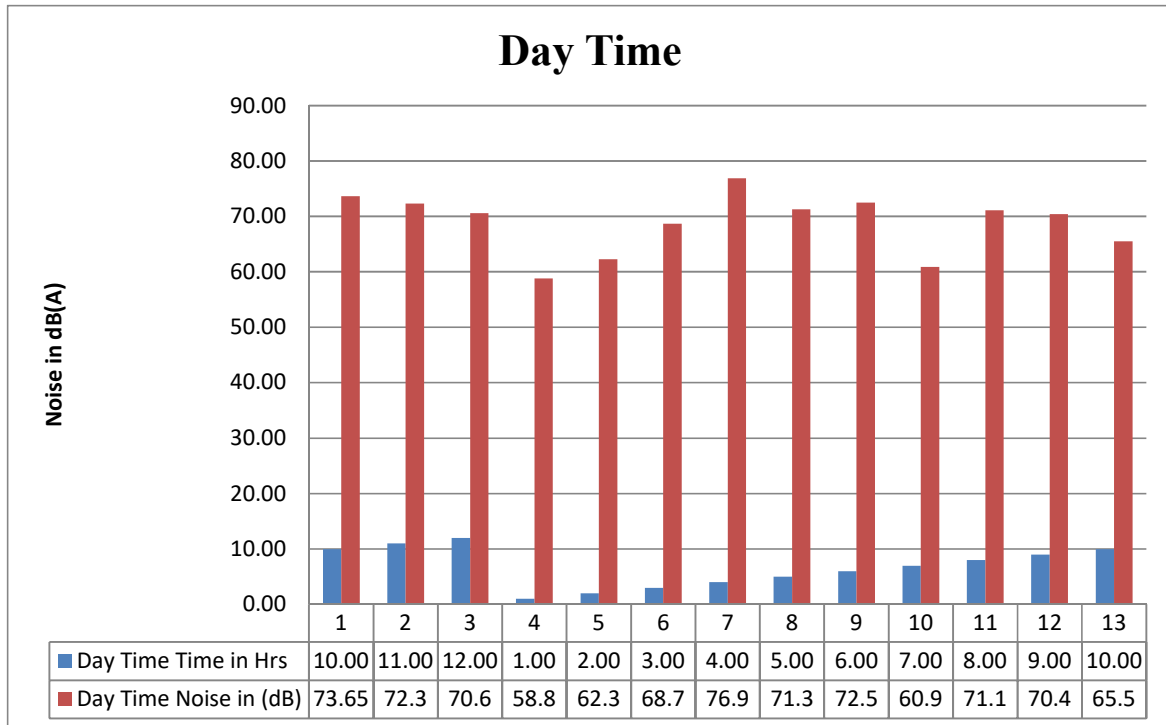
AUTHORISED SIGNATORY :

- NOTE :
1. The results listed only to the tested sample & applicable parameters.
  2. Total liabilities of our lab will be restricted to the invoice amount only.
  3. The sample will be destroyed after retention time unless otherwise specified.
  4. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without prior permission

www.econlaboratory.com, uk@econlaboratory.com, econlab.consultancy@yahoo.in

CONTACT NO.: +91-8534957815, 8126534344

Day Time	
Time in Hrs	Noise in (dB)
10.00	73.65
11.00	72.3
12.00	70.6
1.00	58.8
2.00	62.3
3.00	68.7
4.00	76.9
5.00	71.3
6.00	72.5
7.00	60.9
8.00	71.1
9.00	70.4
10.00	65.5



**Night Time**

Time in Hrs	Noise in (dB)
10.00	65.5
11.00	60.7
12.00	56.5
1.00	52.7
2.00	60.2
3.00	60.8
4.00	63.4
5.00	58.7
6.00	63.8
7.00	64.6
8.00	53.5
9.00	61.7
10.00	69.2

